

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) The Right of Children to Free and Compulsory Education Act (RTE), 2009 does not lay down the criteria for recognizing educational institutions as minority institutions. Educational Institutions are granted minority status by the appropriate Government under the National Commission for Minority Educational Institutions Act, 2004.

(b) The list and details of unaided private minority educational institutions are not maintained centrally.

Sanitation facilities in girls' schools

256. SHRI BAISHNAB PARIDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attendance of girls in schools has improved with the provision of sanitation facilities in girls' schools in the country;

(b) if so, the details thereof;

(c) the status of provision of such facilities in the girls' schools all over the country-side; and

(d) the time-frame within which all the girls' schools in the country would be covered with the above facility?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (c) The enrollment of girls in schools has shown a considerable increase. As per School Education Statistics (SES) in 2005-06 the enrollment of girls was 6.16 crore in primary schools (class I- V), 2.33 crore in upper primary schools (class VI-VIII) and 1.61 crore in secondary and senior secondary schools (class IX-XII) which has increased to 6.48 crore, 2.92 crore and 2.29 crore respectively in 2010-11 as per SES 2010-11.

As per District Information System for Education (DISE), 37.42% elementary schools in the country had separate girls toilet in 2005-06 which has increased to 60.28% in 2010-11. As per Secondary Education Management Information System (SEMIS) 58.21% secondary schools in the country have separate girls toilets.

(d) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates that all schools must meet standards specified in the Schedule of the Act by 2013.

Vacant posts of SC and ST teachers in Central Universities

†257. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether posts of Scheduled Caste and Scheduled Tribe teachers are lying vacant in Central Universities;

(b) if so, the details of vacancies, university-wise;

(c) whether Government is formulating any plan to fill these vacant posts and if so, the details thereof;

(d) whether Government has any intention to start any special drive to fill these vacant posts; and

(e) if so, the steps Government is going to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) and (b) Yes, Sir. The details of unfilled vacancies as made available by University Grants Commission and Indira Gandhi National Open University (IGNOU) are given in the Statement (*See below*).

(c) The posts are filled by the Universities in accordance with regulations of University Grants Commission (UGC) as well as provisions of their respective Statutes and Ordinances. Ministry of Human Resource Development and UGC advise/request the Central Universities to fill-up the vacant teaching posts.

(d) and (e) The Ministry has written to all Central Universities, established prior to 2008, to launch a special drive to fill the backlog vacancies of SCs/STs. These institutions are being reminded regularly to fill up the vacant posts. Minister of Human Resource Development has written to Chairman UGC to ensure filling up of the identified backlog vacancies for SC/ST and maintenance of requisite records. Secretary, Department of Higher Education, Government of India has also written to UGC and the Central Universities from time to time on this issue. UGC has, while approving the budget estimates for the year 2011-12, directed the Central Universities to fill up the vacant posts at the earliest.